

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4105
ANSWERED ON:18.05.2006
PROPERTY OF WAQF BOARDS
Choudhary Shri Nikhil Kumar

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of the property of Waqf Boards as on date, State-wise;
- (b) the details of the maintenance of these property and the financial accounts maintained in respect of these property during the last three years;
- (c) the total amount received from the Waqf property during the said period; and
- (d) the amount utilised in the development of the country so far?

Answer

MINISTER OF MINORITY AFFAIRS(A. R. ANTULAY)

(a),(b) & (c) As per Section 13(1) of the Wakf Act 1995 (hereinafter referred to as the `Act`), State Wakf Boards are established by the State Government concerned. As per Section 32 of the Act, the general superintendence of all Wakfs in a State shall vest in the Board established for the State and details regarding income and expenditure of the Wakfs is to be maintained by Wakf Boards. As per available reports, 3,09,307 Wakfs were registered with State Wakf Boards in December, 2004 (details at Annexure). A fresh survey of Wakfs is being conducted by 26 State Governments.

(d) Wakf properties as well as income from Wakf properties are used for religious, pious and charitable purposes such as schools, musafir-khanas, charitable dispensaries, pension to widows, scholarship to students, etc. which certainly contribute to the development of the country.